or not. With the fallibility of technology we cannot allow this to happen. The only answer is to have a dismantling of nuclear weapons, to have nuclear disarmament. And the first step towards nuciear disarmament is stopping of all nuclear testing, because as long as we developing new weapons we are weapons, there improving new is no actually reducing the question weapons and dismantling the weapons. For India, it is important because, as we have seen from the radiation leak, it is not something which remains limited to $_{0}$ ne A leak from Chernobyl affected most of Europe, right from Northern Europe to Southern Europe, Radiation from a nuclear war, whether it 's inadvertent or deliberate, will be much worse than the radiation from Chernobyl 'and it will affect everyone in the world. It will affect all 750 million Indians The nuclear winter, which is bound to follow such a war, will affect us perhaps even more. Those wno survive the radiation will have to face temperatures far those that they are accustomed to. One report says that temperature c_n an average in India will drop by approximately 35-40°C. Summer in Delhi will become like winter in Gulmarg. You can imagine what it will do to our people and to our crops, what it will do to our who'e system as it is to day. So this struggle for nuclear di m'ament is really a struggle for the survival of our own people, for the Prosperity of our own people. We to simultaneously see and try to have effect redeployment of funds, today are going into nuclear development and into machines of war, into human development, into economic development, for the benefit of mankind.

Statement by

These two thrusts that we have undertaken in London and Mexico really go home to the heart of our people, go home to the giassroots of India and that is why we give so much importance, and time t₀ thes_e two topics.

Thank you.

MR. CHAIRMAN: We now resume discussion on the Calling Attention. Shri Atal Bihari Vajpayee.

[Mr. Deputy Chairman in t'ne Chair.]

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE— Reported Crisis in Silk and Cotton Powerloom Industry (Contd.)

Prime Minister

श्री ग्रहल बिहारी वाजनेया : उपसभा-पति जी कपडा मंत्री महोदय ने जो बयान दिया है उससे ऐसा जगता है कि पावर लम सैक्टर की तसवीर बड़ी सुखं है पावर सैक्टरलम के बाग में सब कुछ हरा-भरा है। पावर लग सैक्टर कुल कपड़े का पहले 30 प्रतिगत तैयार करता या अब 45 प्रतिशत तैयार कर रहा है। विजली के करघों को कच्चा माल मिल रहा है पहले से सस्ता मिल रहा है उनके लिए धारो का भी इंतजाम किया गया है, मिल्क धागा विदेशों से भी मंगवाया गया है।

अगर यह बातें सच हैं और विजली करवा क्षेत्र में कोई संकट नहीं है, तो क्या करण है कि जहां-जहां विजली करधे लगे हर है, यहां एक प्रतिश्चिता है। 11 मार्च को सरकार ने जो आदेश निकाला था उसके खिल फ कई प्रदेशों में विजली करवा वालों ने हडवाल की। काम बंद रहा। उनके संगठन दिल्ली तक दीडे । स्मति-पत्न दिए ।

उपसमापति जी, हाल में मन्ने कर्नाटक में डाइवल पूरम जाने का मौका मिला। वहां लगमग 10 हमार पावरलम हैं। इस बंधे में लगभग 40 हजार लोग लगे है। ये चापर वैदायटीज की सिल्क साडियां बना रहे हैं। आदें सिल्क साहियां बन रहा है। वे कलर्ड एवं स्लीचड सिल्क कलाथ आफ लाइट बेंट बना रहे हैं। लेकिन सारे शहर में मैंने एक अविश्चितता देखी। किल्क-पावर लूम अगर सारेदेश में 50 हजार है तो कर्नाटक में 40 हजार है। उनके मन में आणकाएं हैं । मंत्री महोदय ने ठीक कहा कि हैंडलूम का सैक्टर हम से नसबपुरा । परपरागत सैक्टर उसमें सरण देने की नीति 1950 से चल रहीं है। हम उस संरण का समर्वन करते रहे हैं । लेकिन मझे शिकायत है कि जब नई कपड़ा नीति बनी तो उसमें तीनों सैक्टर के बारे में इन्ट्येड विचार नहीं हुआ।

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हैंडलम सैक्टर सब से अधिक लोगों को रोजगार देता है।लेकिन पावरलुम सैक्टर की रोजगार देने की क्षमता क फ बड गई है। 20 लाख लोग पावरलमों में लगे हए हैं और 80 लाख व्यक्ति उस पर निर्भर करते हैं। तीवरी, चौथी योजना में हैंडलुम को पावरलम में बदलने की बार स्वयं हा सरकार ने कही थी, क्योंकि सर-कार का इरादा था कि इंटरमीडिएट टैक्न लोजी का वहा उपयोग किया जाय हैडलम पर कम करने व लों की ग्रामदनी कम होती है। अगर वे पावरलुम लगा सकें तो अच्छा है। पावरल्म विजली से चलरे प्रदूषण भी नहीं होगा तथा अ।मदनी को वढाने ा एक जरिया खुल जाएगा इसी लिए ही इलम की जगह पावरलम लगे।

पावरलुमों की स्थिति पर विचार करने के लिए ग्रशोक मेहता कमेटी 1964 में बनी थी। मैं ग्राशा करता था कि जब नई टैक्सटाइल्स पालिसी बनेगी तो तीनों क्षेत्रों के बारे में गहराई से विचार किया जाएगा। हथकरघा को बचाना जरूरी है, लेकिन पावरलम की समस्याग्रों पर भी गहराई के साथ, सहानभति से विचार होना चाहिए। सरकार का सारा जोर मिल सैक्टर पर है। टैक्सटाइल पालिसी बनाते समय न हडल्म पर विचार हम्रा ग्रीर न पावरलमं पर विचार हथा। हैंडलम को मदद देने के लिए तो सरकार बाद में आयी। लेकिन जो पावरलुम की समस्यायें हैं उनके वारे में ग्रार उनको हल करने के बारे में सरकार ने कोई फैसला नहीं किया।

वित्त मंत्री ने जब वजट पेश किया तो ग्रे-क्लाथ के उत्पादन पर ग्रगर वह मिल सेक्टर में बनता है तो इयुटो नहीं रहेगी । लेकिन अगर पावरल्म सँक्टर में बनता है तो, उपसभापति जी, मेरे पास एक मैमोरेंडम है, और एक बैठक हुई थी, जिसमें श्री कुलकर्णी मौजूद थे, उसमें यह मामला उठाया गया था। आपने हैंडलूम को जो संरक्षण दिया है, उसमें भी ग्रे-क्लाथ छोडा है। लेकिन सवाल यह है कि ग्रे-क्लाथ ग्रगर पावर-लुम पर बनेगा ग्रौर वही ग्रे-क्लाथ टेक्सटाइल मिल में बनेगा, तो क्या दोनों पर समान बोझा पडेगा ? अगर समान बोझा

Importance पडेगा तो पावरलम की कोई शिकायत नहीं होगी ऐसा नहीं है।

दूसरी बात यह है कि अभी हैंडलुम सेक्टर को संरक्षण देने के लिए जो ग्रापने ग्रादेश दिया है, उसके ग्रंतर्गत् साड़ियों के बारे में, यह ग्राइटम 18 हैं ग्रीर यह 11 मार्च, 1986 का ग्रादेश है। इसका पहला ब्राइटम है साड़ी ब्रौर दूसरा एटो सिल्क, मैं इसको उद्धृत करना चाहता हूं:-

"All pure silk fabrics or woven with any percentage of silk combination with other fibres except ... "

कुछ एक्सेप्शनस हैं इसमें, जैसे ग्रे, ब्लीच्ड, लेन, फेब्रिक्स, सेफान, क्रीम, जार्जेट ग्रब मझे पावरलम सेक्टर के लोग मिले हैं। उनका कहना है कि हम सस्ती सिल्क तयार कर रहे हैं, ऐसी सिल्क तैयार कर रहे है, जिसमें एम्ब्रायडरी नहीं होती, ऊपर से काम किया जाता है। अब हमें डर है कि यह काम भी रोक दिया जाएगा क्योंकि टेक्सटाइल कमिश्नर कह रहे हैं कि आप अपना लाइसेंस रिन्य कराइए, अपना लाइसेंस वापस लाइए। मैं मंत्री महोदय से जानना चाहता हूं कि क्या ऐसी नीति का विकास संभव है, जिसमें हथकरघा को संरक्षण मिलना चाहिए, वह मिले। लेकिन पावरलम के सामने कोई संकट खडा न किया जाय।

मंत्री महोदय स्वीकार करेंगे, पावरलम जिस तरह का कपड़ा तैयार कर रहा है, वह सारा कपड़ा हैंडल्म पर नहीं बन सकता पावरलूम से तैयार किया हुआ कपड़ा जो हम बाहर भेज रहे हैं, उससे देश के निर्यात में भी सहायता मित रही है। वह निर्यात बढ़ते रहना चाहिए, यह तो मंत्री महोदय स्वयं स्वीकार करेंगे । हथकरवा ग्रीर विजली-करघे के बीच में उत्पादन के क्षेत्रों का निर्धारण कर दिया जाय, इसमें कोई आपत्ति नहीं है। लेकिन यह निर्धारण इस तरह से होना चाहिए कि हाथ-करवा क्षेत्र भी फले-फले ग्रौर बिजली-करघे के लिए भी संकट पैदा न हो। इसके लिए जो मिल-सेक्टर है, इस पर कुछ ग्रंकुश लगाना पडेगा। बजट के ग्रलावा सरकार के रिजर्वेशन के अप्रादेश के कारण जो कठिनाई हुई हैं, मैं चाहता हूं कि उन

अो अटल जिहारं बाजपेयं कठिनाइयों का निराकरण किया जाय। तोनों क्षेत्रों के बारे में एक समन्ति, संतलित नीति का विकास किया जाय। एक की कीमत पर दूसरे को बढ़ावा देना उचित नहीं होगा । जहां तक सरकारी संरक्षण का सवाल है, हेंडलूम पहले ग्राना चाहिए पावरलम के साथ भी न्याय होना चाहिए। मिल सेक्टर जो वडा शक्तिशाली है, बड़े प्रभावशाली लोगों के हाथ में है, जो बीमार है और सरकार की जरूरत का सबसे ज्यादा तलबगार है. उसको पैसा बाहिए, उसको वीमारी के लिए दवा चाहिए, उसे संरक्षण चाहिए, उसका भी आधनिकीकरण हो । मंत्री महोदय को मैं कहना चाहंगा कि जो पावरलम लगे, उसमें प्रारंभ में ऐसे पावरलम लगे थे. जिसे मिल-सेक्टर में डिस्कार्ड कर दिया था। क्योंकि मिलवाले नये पावरलुम लगाना चाहते थे। हैंडलुम की जगह पावर-लम लगा कर जिन्होंने अपनी घर-गृहस्थी वसाई है, अपनी समृद्धि का ढांचा खडा किया है, अगर वे आज मसंबत में पडते हैं ग्रीर मंत्री महोदय, जैसा उन्होंने ग्रपने वयान में कहा है, जवाब में कहने वाले हैं कि कोई तकलीफ नहीं है, पावर- लम फल-फूल रहे हैं, पावरलूम वाले बेकार में चिल्ला रहे हैं ग्रौर विरोध पक्ष वाले उनकी हां में हां मिला रहे हैं-में स्वयं श्रपनी ऑख से देखकर श्राया है, मंत्री महोदय को मालुम है कि परिस्थिति के के बारे में मैंने उनसे दो बार चर्चा की है। जब मैं कर्नाटक गया ग्रीर बंगलीर जिले में डोडावालपुरम में लोगों से मिला ग्रार ग्रपनी ग्रांख से देखकर ग्राया ग्रगर उनके मन में आशंकाएं है तो उनका निराकरण होना चाहिए यदि सरकार ने नोटी-फिकेशन निकाला है तो मंत्री महोदय उसका उल्लेख करें, स्पष्टीवारण करें, लेकिन पावरलम सेक्टर को आश्वस्त करने की जरूरत है कि उसके उचित हितों की रक्षा की जाएगी, उसके भविष्य के विकास के लिए रास्ता खोलकर रखा जाएगा । इसी दिन्द से हमने यह ध्यानाकर्षण प्रस्ताव उपस्थित किया है और मैं चाहता हं कि मंती- महोदय इस अवसर का लाभ लेकर दक्षिण के चार राज्यों में विशेषकर जो समस्याएं पैदा हो गई है उनके निराकरण करने का आश्वासन दें।

Importance SHRI A. G. GULKARNI (Maharashtra): Mr. Deputy Chairman, Sir I am thankful to you as well as to the Chairman and my Mend, Shri Vajpayee, who raised this Call Attention.

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Sir, this is a very important subject. There are eight lakh power loom giving employment to twenty lakh employees and the livelihood of about one crore people is dependent upon the powerloom sector

I d₀ not want to take muc'n time of the House and I would only like to draw the attention of the hon. Minister to only three aspects.

Sir, the Prime Minister was very kind to call us and arrange a meeting with his Special Secretary, Mrs. GrewaL Dr. Ahluwalia, Mr. Shiromani Sharma and Mr Venkatesan. They heard our grievances.

SHRI ATAL BIHARI VAJPAYEE: What came out of the meeting?

SHRI AG. KULKARNI; Nothing has come out.

Then a second meeting was held with Shri Shiromani Sharma. We discussed the problem with him and a statement containing the grievances of the nandloom sector was handed over to him Whole emphasis is on the handicaps that have been created since 1985. Unless those handicaps are removed the health of the powerloom sector is not going t₀ improve. The powerloom sector at present is in such a situation where it is not able to sustain itself. This sector has taken loans in order to be able to sustain itself. But this can be done only if the Government and the bureaucracy appreciates the problems this sector has been facing. I have personally drawn the attantion of the hon. Minister towards these problems. I have also written a letter to the Secretary, Textiles, but I am very son-y to say that my letter has not been acknowledged by him. While Mrs. GreWal has acknowledged my letter to her, the Secretary, Textiles has not felt it necessary (0 do so. I have been assured by t>he hon. Minister that it might not be the fault of the Secretary. Textiles, but it might be because ' some other reasons

Importance

Sir, the Ashok Mehta Committee made an extensive study about it in 1964 and now we 'are in 1986. The basic Plea on which the ICMF was able to persuade your bureaucrats and your Ministry was that the powerlooms are producing cloth at cheaper prices. They don't pay wages. They surrepti-2-00 P.M. tiously priduce cloth. Mr. Minister, may I tell you that I have already handed over to your Secretary, wages statement, sales-tax statement, octroi statement, electricity statement and marketing disadvantage statement, enumerating al' these handicaps. In this connection, I also met the Finance Minister and he told mg that it i§ the Textile Ministry which has recommended equating tax. He said that he has nothing to do with the equating tax on the composite mills and powerloom cloth. I am thankful to the Minister for giving me another chance; and take this opportunity to suggest that handicap powerlooms should be updated. For the information of the Minister, I wish to tell him that I have discussed this matter with SITRA and ATIRA. I have suggested to our Prime Minister that three Secretaries' Committee should be appointed to update a'] the handicapp power-looms, rf there are no handicapped powerlooms I am prepared to accept it. But if there are any handicapped power-Iooms then, the Government must do justice. Sir, I can go on elaborating my argument, but the time is very short and I am unable to do so

My second point is. the Indian Cotton Federation has suggested that their sickness is due to the powerlooms. Sir, it is crying 'wolf that sickness is due to the powerlooms All the major mill-owners have swallowed funds from the textiles mills and leaving them to be Tursed by Mr. Khurshid Alam Khan and his Ministry. There was a policy statement made by the Prime Minister and the concerned Ministers that no sick mill will be nationalised. I feel it is a right policy, because sickness cannot be removed overnight. The main reason is machines have become obsolete. They cannot stand in the competition. Sir, in this House we have demanded for causing a unit sick, the penalty should be imposed on the Managing Directors or the employers and on their assets. On the other 'hand, the workers should be compensated for that. On no account these sick mills should be nationalised, because it has become a grand scheme for various industrialists to make an industry-whether it is textile,, chemical or any other industry-sick and hand it over to the Government. They simply walk away. The Indian Cotton Mill Federation is using their high cost publicity and cosmetics to convince the Government that powerlooms and handlooms sectors are responsible for their woes. Nobody is held responsible They themselves have to be blamed.

I have to leave by 3 O'clock and I will not be in the House *o listen to foe Minister's reply. The Minister has shown me some samples of dhoties. I will apply my mind. If the Minister c'an give me these samples and if they really serve the purpos I will convince the power-loom weavers to adopt this technique. I am not against it. I would not like to apply 'The dog in the mange*- ' policy. Regarding handicapped powerlooms I am very firm th'at they should be updated. I 'have the hon. Minister wiH take a quick decision in the matter and convey it to the Ministry of Finance. Thank you.

SHRI G. VARADARAJ (Tamil Nadu): Mr. Deputy Chairman, Sir, at the very outset I would like to thank yoit for giving me this opportunity to speak on the Calling Attention Notice given by hon. Member, Shr; Vajpaye_e regarding the jeported crisis in the. Silk and Cotton* Powerloom Industry in the country The senior colleagues of mine, they expressed their views and I am glad that our elder statesman here, Mr. A. G Kulkarni has expressed in many words about the problems now facing the powerloom sector. Sir, many of the States and many societies in South India, have gone to courts and lot of litigation is going on. I would like to say that if we categorise the spinning industry as cotton spinning mills the composite mills and the mills which ace having blended fibres, it is the cotton

Shri G. Varadaraj]

spinning mills which are is mostly affected by this Act that has been brought. The 22 items which has been reserved for the handloom sector, if you go in depth and see that if they take up everything,

there won't be any material available for the powerloom sector to have their operations going on without any 'hurdles. Under these circumstances, unless some urgent remedial measures are t'aken by the Government, it will be very difficult for the survival of the powerloom sector and because of which the spinning industry will completely go down and particularly the industries in the Southern States, Karnataka, Tamil Nadu and Kerala will be in big problem. I would appeal to the Minister through you, Sir,

that immediately the Act has to be reviewed ;in,j some redress hay to be given to the powerloom sector and at the same time, I would like t₀ say that tile criticism made by Mr. Kulkarni about the ICMF While I agree that I am also having a spinning mill but unfortunately, I happen to be a Parliamentarian and also the Vice-President of the Indian Cotton Mills Federation. Sot that accusation is not correct. What ICMF means is that the spinnin sector, particularly the cotton spinning sector is very much affected belause of the reservation policy for the handloom sector. So, I request the hon. Minister to immediately consult the scentists of all the Textile Research Association, South India Textile Research Association, Government Textile Research Association, Ahmedabad Textile Research

Association and also have a Committee appointed with the representatives of all the powerlooms so that they will be in a position to give you right type of advice and clarify you all the ills in the industry. Secondly, Sir, instead of having reservation policy for handloom, I would request the hon. Minister to consider what items could be reserved for powerloom. At least, then, there will be some sort of a benefit to the powerloom industry. (Interruptions) Thank you.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Mr. Deputy Chairman, Sir. in the statement the Minister said that powerloom contributed, about 40 per cent loth production in the country. At present it has increased to 45 per cent of the total cloth production. He has given a very rosy picture of the powerloom industry. Of course, I will not dispute the figures because the Minister might have collected them with great difficulty but at the same time, I would like to draw the attention of the Minister that so far as these two industries are concerned, powerloom and handloom industries, both of them are very important. Thousands of lakhs of people are engaged in these industries. So far as handloom industry is concerned, the poorer sections of the people are wholly dependent on this industry. Of course, the powerloom industry Is managed by industrialists and they engage labourers, but the major share of the income goes to the industrialists.

AN HON'BLE MEMBER: No, no, not i_n all cases.

SHRI B. SATYANARAYAN RED DY; Not in all cases, but some of them. But so far as industry is concerned[^] the majority of them are from the weaker sections. We have to protect the both. We should not en courage work at the cost of others. So,, we have to take into considera while formulating our policy tion that these two industries, powerloom and handloom industry should go side by side and they must progress because the vast papu'ation of our country. 80 per cent of the people of our country live in villages and most of them belong to weaker sections, scheduled tribes. They need cloth at cheaper rates. We have to see that the majority of the people get their requirements at reasonable prices.

fThe Vice-Chairman (Dr. Bapn Kaldate) in the Chair]

Until and unless the Government formulate a reasonable policy to protect these industries, the people cannot get cloth at reasonable prices.

mulberry silk.

Since this Calling Attention also speaks about the silk industry would like to throw some light on this aspect. Sir, silk, the queen of fabrics is gaining popularity in the West. The most important countries which produce silk are China Japan, Brazil and India. There is a great demand for silk in the West. Sir, in India; the silk industry which has an agricultural base and an industrial superstructure, is spread across 50,000 villages in the country and at present provides employment to 4.4 million people in the rural/forest areas. More than 30 per cent of the labour is drawn from the backward sections of society such as the Scheduled Castes and Scheduled Tribes. India's tota¹ annua] raw silk production during the early eighties was around 5.7 million Kg. and mulberry alone contributed 5.2 million Kg. Mulberry silk production is mainly confined to Karnataka which produces nearly 65 per cent of the total

The centres of tasar silk are Madhya Pradesh. Ori«sa. Maharashtra Andhra Pradesh, West Bengal and Manipur. The bulk of eri silk is produced in Assam, Bihar, West Bengal, Orissa, Manipur and Meghalaya. Systematic development of the Indian sericulture industry began only in 1949 when the Central Silk Board was set up. A vast population of our country is engaged one way or the other in this industry. So the Government must make all efforts to encourage the silk industry because there is a vast demand for it in the Western countries. Japan was the most important country to export silk, but at present Japan is not in a position to export this type of silk to other countries. Now China is competing. So the Government of India must take all steps to see that this industry is encouraged. The people should be given incentives and all steps should be taken to see that the silk industry improves. The Western countries, particularly the USA and other countries are wholly looking towards India for this silk- So India must be in the forefront to export silk to other countries. I would like to know from the hon. Minis-

importance ter what concrete steps the Government of India is taking to encourage the silk industry and also sericulture and to help those weaker sections who are engaged in this industry.

SHRI N. E. BALARAM (Kerala): Sir, I would like to draw the attention of the hon. Minister only to a particular sector of powerlooms. I am not speak'ng about powerlooms general. I have gone through the statement. That is why a am speaking about one sector of powerlooms. In Kerala, we have got -» number of powerloom cooperative societies. Their condition is very pitiable. For the last four O:- five years, they were having a good market. But now the market conditions are not encouraging. They find ir difficult to sell their goods. I am not speaking about irlooms which are under 'h? control of big factories. I know that there are certain powerlooms which are working as captive units of textile mills. I am not speaking about them nor am I against reservation of 22 items for the handloom sector I am talking only about a Particular sector. Small workers have organised themselves in a cooperative society and they have started working on the powerlooms. Now they have got two or problems. One: Though the Minister has said that the price of varn has become a little lower than last year, but still they find thit the prices are hieher. They are working as an organised sector, in cooperative societies. The prices of chemicals are also Second: Every year they are going higher higher. and higher. Because of these two factors, they find it very difficult to meet the expenditure. As far as handloom is concerned, that sector has got some help from the Government. But the powerloom sector, the powerloom cooperative society, has not help either from the Government or from the cooperative ban!'\". Tf is t\ peculiar position. Government must realise that there cooperatives of this tyne. I am not arguing the case of powerlooms in general. They have many other problems and I do not want to enter into them now. I am making particular

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[Shri B. Satyanarayon Reddy]

reference only to this cooperative effort. They need help from Government. Some ol these cooperative societies have approached the State Governments and the Central Government. But the reply has not been satisfactory and helpful. They say this order is only for healthy societies. I would like to ask the Minister Cannot we have some scheme; for this sort of societies, powerloom societies, where workers have organised themselves? Formerly they were in hand-loom sector. Now because of some encouragement from the Government they have transferred themselves into powerlooms and organised themselves into a society. In that society there is, of course, a mixture. Some of them are handloom and some of them are powerloom. Such societies are existing in several parts of the country. But there is no scheme from the Government for the health of this sort ot societies. That is why I wanted to draw the attention of the honourable Minister.

SHRI THANGABAALU (Tamil Nadu): I would like to draw the attention of the honourable Minister and seek clarification on one or two important points. Our honourable colleague has, of course, already raised some points, particularly regarding Tamil Nadu. The effect of the order is to create more employment in the rural sector. I do not know whether the Minister and the Department are aware of the reality as it exists. Whether in the handloom or in the power-loom, mostly it is the rural people who are involved. There is no doubt about it. People are having one or two loems and they cannot be considered as multinational companies or big companies. In a majority of the places, in Salem, Dharmapuri, Coim-batore, Erode and other areas in Tamil Nadu, every house is havin» one or two powerlooms. The honourable Minister said that powerlooms are crushing handlooms. It is not true. Handloom weavers are changing over

day after day to powerlooms. mis is a fact. In the note the honourable Minister said there are about 38.55 lakh handlooms are existing in the country. My apprehension is that it is not so true. The honourable Minister, at the time of the Bill, had categori stated that cally powerlooms handlooms will be equally protected. This was the commitment made by the honourable Minister in this very House and in the other House. To my knowledge, in the Act itself they have categorically stated that powerlooms have to enroll themselves with the Government for which the State Gov ernments have notflied. But the same is not done for handlooms. In fact in of the handloom many societies the members inflated

The persons who are in one society are also in the other societies. So, they gel (he benefit of the rabate. I do not want to go too much into detail as our honourable friends have already doboraled. Now you have given 15 to 22 items. We are not objecting to that. What about the powerloom sector? About twelve lakhs of looms are existing in the country today and you are not interested in safeguarding these, looms which are owned by people in the rural areas. One or two or three or maximum four looms, it may be, and in certain cases, the number of looms may be twenty or thirly or fifty. Then, Sir. there is another thing. The South India Textile Research Association had, in 1978, stated and reported categorically to the Government of India that in Tamil Nadu, with 5.5 lakh handloms which are Hi .-re only 45 per cent of the people are working for the full year and the rest of the people are not employed throughout the year. It is no; correct because the handloom sector people, those who are in the co-operatives, never wanted to give the actual figures to the Government and that is what is going on now.

Now, Sir, you have given the handloom sector about 650 million metres to produce. We welcome it and we are not objecing Due.; to this reservation something has happened particularly in Tamil

Importance

Nadu, Maharashtra, Gujarat, Karnataka and Andhra Pradesh where last month-i have seen it with my own eyes-lakhs and lakhs of powerloom workers, those who are in the weaving and spinning and other small subsidiary activities of the powerloom business came to Madras in large numbers and held demo tions. It was something to be witnessed. But I would like to inform the honourable House and the honourable Members that those who are making a -hue and cry always get the benefit from, the Ministry. In fact, Sir cn the 5th of August last, the Government gave another order giving certain exemptions for silk only. It is unfortunate that the cotton industry which is a major industry has not been treated properly. Not only that. As our honourable friend, Mr. G. Varadaraj, has pointed out the mills in South India, around 500 small mills which are engaged in production to cater to the needs of the powerlooms in those areas, are on the verge of closure. This is a very unfortunate situation. This statement of the honourable Minister states that the small mills, power looms and the handiooms would be treated equally. But they are not treated like that today. Help is given only to the hendloom. So, it is in this background that I would like to draw the attention of the honourable Minister to the fact that during the Seventh Five Year Plan, the total amount of subsidy will be Rs. 1.045 crores. We are not objecting to the subsidy to the handiooms. But, at the same time, we want protection to the powerlooms in general and the small looms in particular.

I request the honourable Minister to come to conclusion and find a real solution to this problem. I would like to suggest that the Government must come forward to appoint a committee to go into the whole thing and find out and verify the reality in the handloom sector as well as the powerloom sector. It must also find out and identify the real powerlooms and handiooms. Then only the idea of helping either of the sectors, powerloom or handloom, will come into the picture.

If you identify the actual persons who are involved in these sectors, you can solve the problem. Ones again I request the hon. Minister to appoint a high-level committee including the Members of Parliament, the handloom and powerloom workers as well as small weavers. That committee must go into details verifying real facts. Only after that, a policy must be evolved. That policy will help the people at large and particularly the 12 lakh powerloom workers. More than one cror,; workers are involved. These workers will be safeguarded. I will request the hon. Minister to reconsider his position and to help the people who are involved in the rural areas and also the 12 lakh powerloom workers. He should maintain what he has said on the floor of the House.

*SHRI DEBENDRA NATH BARMAN (West Bengal); Hon. Mr. Vice-Chairman, the

powerloom sector in our country is facing various problems. That sector is in crisis today. But the Hon. Minister has said in his statement that the powerloom sector is free from any crisis. According to me, the silk industry and cotton power-loom indus ries are affiliated with many problems. Those problems have, I feel, arisen due to the wrong policy of the central Government.

As you know, Sir, there is no shortage of raw materials in our country. There is record production of cotton in our country. Even our cotton is being exported to foreign countries. But, unfortunately, the farmers are not being paid remunerative prices for their good quality cotton.

In Andhra, Tamil Nadu. Kera'a, Mahahtra and Gujarat powerloom and handloom industries have rome up in large numbers. In those industries lakhs of workers are . It is the duty of (he Central Government to develop and protect these small-scale and cottage industries. But, instead of fulfilling that duty, the Central Government is rather pushing these Industrie? to ruination.

According to the present textile policy, the Central Government have issued open

♦English translation of the original speech in Bengali.

[Shri Debendra Nath. Barman]

licences to big textile mill owners to pro-, duce cloth from artificial fibre, namely, synthetic fibre. As a result of this policy, the powerloom sector and handloom sector are facing stiff competition from the mill sector. Due to this unequal competition they are loosing domestic and international markets.

I would like to know from the Hon. Minister how many big capitalists and textile mill magnates are owners of cotton powerloom industries? I would like to know further why the Central Government has not yet framed a suitable legislation to safeguard the interests of workers who are employed in powerloom industries?

As persent, in Maharashtra, thousands of powerloom industries have closed down. As a result Of that closure, lakhs of workers are now without employment. In our country many poor people are employed in these small-scale industries. We are already facing acute unemployment situation in this country. Due to the closure of these industries, the unemployment situation has aggravated further. I would request the Hon. Minister to frame a suitable legislation for the preservation and development of powerloom sector as he has already done in the case of hand-loom sector. Such a legislation should not only secure the jobs of workers in powerloom sector and but also safeguard their other interests. I would, therefore, like to know what steps the Government have already taken to bring such a lagislation? With these words, I conclude.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Now, the Finance Minister will make a statement on simplification and rationalisation of Direct Tax Laws.

STATEMENT BY MINISTERS—

Re. Simplification and rationalisation of Direct Tax Laws

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): Sir, the Honourable Members will recall that in my Budrtet Speech I had indicated that

- j an exercise towards simplifying the direct tax laws has been undertaken with a view to bring out a new simplified Direct Taxes-Code. In pursuance of this objective, a group of experts of the Central Board of Direct Taxes help extensive deliberations and came out with a number of prp^ posals for simplifying and rationalising the existing provisions of the three direct taxes Acts. These suggestions were considered in the Ministry and tentative proposals have been formulated. Since these proposals are likely to have far-reaching effects, I consider it necessary to publish the same for eliciting public opinion before a final view is taken.
 - 2. I lay a copy of the Discussion paper, which I propose to issue for public opinion, on the Table of the House.
 - 3. The Government hopes that the proposals contained in this paper based on trust in the taxpayer will be subjected tot wide discussion and generate a healthy national debate not only in the House but also outside by the public and the experts. This debate will help the Government in rationalising the provisions and simplifying the procedures and to come up with proposals that will encourage voluntary compliance which is so essential for the fiscal system in a country like ours. After a careful consideration of the suggestion and comments received by 30th September, 1986, the Government proposes to come forward with a comprehensive Amendment Bill in the next Budget Session of the Parliament and with a common Direct Taxes Code within the Financial Year 1987-88. Sir, I may add that on page 8 of the paper. i_n para 8.4, sub-para (c) should read as follows and not as already printed;

"84 fC) The onus of providing aU elements of the offence except culpable mental state will remain with the In-come-Tax Department. The onus of proving the absence of the existence of culpable mental state will now be with the assessee."

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh); We don't have the